

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 32/MP/2014

- Subject : Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework for tariff based competitive bidding for transmission service.
- Date of hearing : 8.7.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
- Petitioner : East-North Interconnection Company Ltd
- Respondents : Jodhpur Vidyut Vitran Nigam Ltd and others
- Parties present : Shri Amit Kapur, Advocate for the petitioner
Ms. Poonam Verma, Advocate for the petitioner
Shri Kartikiya G.S., Advocate for the petitioner
Shri Pardeep Mishra, Advocate, Rajasthan Discom
Shri Jibrán, Advocate

Record of Proceedings

Learned counsel for the petitioner submitted that despite Commission`s direction dated 13.5.2014, no reply has been filed by the respondents. Learned counsel requested the Commission to give last opportunity to the parties to complete the pleadings.

2. The Commission directed the respondents to file their replies by 18.7.2014 with an advance copy to the petitioner, who may file its rejoinder, if any, by 31.7.2014.
3. The Commission directed that due dates of filing the reply and rejoinder should be strictly complied with.
4. The petition shall be listed for hearing on 5.8.2014.

By order of the Commission
Sd/-
(T. Rout)
Chief (Law)